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SLP(C)No. 4795 OF 2001

ITEM No.45

Court No. 4

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.4795/2001

(From the judgement and order dated 28/02/2001 in CWP 2760/96  
of The HIGH COURT OF DELHI AT N. DELHI)

JATINDER SINGH KOHLI

Petitioner (s)

VERSUS

REHABILITATION MIN.EMP.COOP.H.B.S.L.&ORS

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for impleading partymodification of Court's Order )

With

SLP(C)No.11023/2001,SLP(C)No.1265/2002,SLP(C)13354/2001,SLP(C)13483/2001,  
SLP(C)No.14748/2001,SLP(C)No.16890/2001,SLP(C)No.19921/2001,  
SLP(C)...CC 4648/2002,SLP(C)...CC 4657/2002,SLP(C)...CC 4690/2002,  
SLP(C)No.5109-5110/2001,SLP(C)No.5242/2001,SLP(C)No.5439/2001,  
SLP(C)No.661/2002,SLP(C)No.7599/2002,SLP(C)7602-7604/2002,SLP(C)7713/2001

Date : 08/07/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Rakesh Munjal, Sr. Adv.  
Mr. Sudhir Nandrajog, Adv.  
Mr. Saiyad Uruj Abbas, Adv.  
  
Mr. Sanjib Sen, Adv.  
Mr. Rajan Narain, Adv.  
Ms. Puja Sharma, Adv.  
  
Mr. Dinesh Kumar Garg, Adv.  
  
Mr. V.B. Saharya & Co., Adv.  
  
Ms. Indu Malhotra, Adv.  
Mr. Sandeep Sethi, Adv.  
Mr. Sumeet Mehta, Adv.  
  
Mr. Jayant Nath, Adv.  
Mr. Rakesh K Sharma, Adv.  
  
Mr. Rakesh Munjal, Sr. Adv.  
Mr. S.S. Ray, Adv.  
Ms. Rakhi Ray, Adv.  
  
Ms. Suruchii Aggarwal, Adv.

